

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
IB-241(ND)/2024

IN THE MATTER OF:

M/s. Durgapur Corporation Private Limited (DCPL) Petitioner/Applicant
Vs.
M/s. Aryan Ispat & Power Pvt Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC : Mr. Pranav Sachdeva, Mr. Jatin Bhardwaj, Advs.
For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.,
Mr. Sunil Fernandes, Sr. Adv., Mr. Rakesh Kumar,
Mr. Ankit Sharma, Advs.

ORDER

Written submissions filed by the Applicant, pursuant to the order dated 04.06.2024 are on record.

The Respondent is directed to do the needful within three days.

List the matter for compliance **on 02.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay